

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL  
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-11-2023 AT  
10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**IN THE MATTER OF : M/s. Apollo Polyvinyl Pvt Ltd**

**PETITION NUMBER : CP/226/IB/2022**

**APPLICATION NUMBER: a) IA/IBC/2109/2023  
b) IA/IBC/2110/2023**

**COMMON ORDER**

**a. IA/IBC/2109/2023 IN CP/226/IB/2022**

Ld. Counsel Mr. Pranav Charan appears for the Applicant.

This application has been filed seeking extension of CIRP by 90-days from 22.10.2023.

It is stated that the last date for submission of revised Resolution Plans by the eligible 2 PRAs is 23.10.2023 and time is required to analyse the Resolution Plans by the Legal Counsel, Resolution Professional and COC members. Also the COC members need to get approvals from their higher authorities for Resolution Plan.

Further, one litigation has been filed in I.A.No.1617/2023 for vacation of the property situated in survey nos.39/2E, 39/2F, 40/2A, 40/2B and 40/2C in Siruvada Village, Gummidipoondi Taluk, Thiruvallur-601 201 pending for litigation.

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Considering the above reasons, CIRP period of the Corporate Debtor is extended by 90-days from 22.10.2023.

Accordingly, IA/IBC/2109/2023 is **allowed and disposed of**.

**b. IA/IBC/2110/2023 IN CP/226/IB/2022**

Ld. Counsel Ms.Anuradha Balaji appears for the Applicant.

Ld. Counsel for the Applicant is directed to serve copy of the application on the Respondent and file Affidavit of Service.

Ld. Counsel for the Respondent is directed to file reply/counter within **two weeks** and Rejoinder, be filed within **a week** thereafter.

List the application on **21.12.2023** for further hearing.

— Sd —

**RAVICHANDRAN RAMASAMY**  
**MEMBER (TECHNICAL)**

ss

— Sd —

**JYOTI KUMAR TRIPATHI**  
**MEMBER (JUDICIAL)**